

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO(S).815 OF 2024  
(ARISING OUT OF S.L.P. (CRIMINAL) NO(S).16236/2023)

SADANAND GANGARAM KADAM

APPELLANT(S)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

RESPONDENT(S)

O R D E R

Leave granted.

Heard the learned counsel senior counsel appearing for the appellant and the learned ASG appearing for the first respondent/Directorate of Enforcement.

The present appellant has been arrested on 10<sup>th</sup> March, 2023 in connection with the offence punishable under Section 3 of the Prevention of Money-laundering Act, 2002 (for short, "the PMLA").

After the submissions are heard, the learned ASG has fairly left it to the Court to decide the prayer for grant of bail to the appellant.

Even otherwise, we find that the appellant is entitled to be enlarged on bail in accordance with Section 45(1)(ii) of the PMLA on appropriate terms and conditions, till the disposal of the complaint case filed by the first respondent/Directorate of Enforcement under the PMLA. In view of the fair stand taken by the learned ASG, we are not recording detailed reasons.

For that purpose, we direct that the appellant shall be produced before the Special Court within a period of one week from today. The Special Court shall enlarge the appellant on bail on

appropriate terms and conditions, till the trial of the complaint case concludes.

The Appeal is, accordingly, allowed.

.....J.  
(ABHAY S.OKA)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
FEBRUARY 12, 2024.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16236/2023

(Arising out of impugned final judgment and order dated 06-12-2023 in BA No. 3233/2023 passed by the High Court of Judicature at Bombay)

SADANAND GANGARAM KADAM

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

(IA No. 259960/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 259961/2023 - EXEMPTION FROM FILING O.T., IA No. 259962/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.267738/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO.267739/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Devadatt Kamat, Sr. Adv.  
Mr. Rohit Sharma, Adv.  
Mr. Sunny Jain, Adv.  
Mr. Rajesh Inamdar, Adv.  
Mr. Nikhil Purohit, Adv.  
Mr. Jatin Lalwani, Adv.  
Mr. Shardul Singh, Adv.  
Ms. Prerna Gandhi, Adv.  
Mr. Anish Sahapurkar, Adv.  
Ms. Aparajita Jamwal, Adv.  
Mr. Abhik Chimney, Adv.  
Mr. Revanta Solanki, Adv.  
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Annam Venkatesh, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Rajat Nair, Adv.  
  
Ms. Yugandhara Pawar Jha, Adv.  
Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

"For that purpose, we direct that the appellant shall be produced before the Special Court within a period of one week from today. The Special Court shall enlarge the appellant on bail on appropriate terms and conditions, till the trial of the complaint case concludes.

The Appeal is, accordingly, allowed."

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]